

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.5324/2011
(From the judgment and order dated 21/01/2010 in CMWP No.2/2007
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S. R.N. PRODUCT

Respondent(s)

(With appln(s) for c/delay in filing SLP and exemption from
filing O.T. and c/delay in refiling SLP)

Date: 23/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Sunil Gupta, Sr,. Adv.
 Ms. Pareena Swarup, Adv.
 Mr. Ameet Singh, Adv.
 Mr. Sunil Kumar Gupta, Adv.
 Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s) Mr. M.P. Shorawala, Adv.
 Ms. Jyoti Saxena, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

Let rejoinder affidavit be filed within four
weeks.

List thereafter.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master